

**Central Administrative Tribunal
Madras Bench**

OA 310/01537/2019

Dated Monday the 25th day of November Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

P. Dhanasekaran,
S/o. Panchatcharam,
Kannapettai Village,
Oozalur Post,
P.V.Kalathur via,
Chengalpattu Dist. Pin 630111. ... Applicant

By Advocate M/s. R. Malaichamy

Vs.

1.Union of India,
rep by the Joint Secretary,
Ministry of Personnel, Public Grievances & Pensions,
Department of Pension & Pensioner's Welfare,
Lok Nayak Bhavan,
Khan Market, New Delhi 110003.

2.The Secretary,
Ministry of Communications,
Department of Post,
Dak Bhavan,
Sansad Marg, New Delhi 110001.

3.Sri. Rajasekaran,
The Inquiry Officer & Assistant Superintendent of Post Offices,
Sub-Division-I,
Chennai City North Division,
Chennai 600008. ... Respondents

By Advocate Mr. Su. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“i. To declare Rule 9 of CCS (Pension) Rules, 1972 is not applicable to the applicant since, he was appointed as Postman after 01.01.2004 for which he has submitted representations dated 10.09.2019, October 2019 and 22.10.2019 to the respondents 1 & 2 respectively and,

ii. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.”

2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant has given a representation Annexure A3 dt.22.10.2019 stating that Rule 9 of CCS (Pension) Rules are not applicable to him and it is still pending with the respondents for consideration. He submits that the applicant will be satisfied if his representation is disposed of within a time limit stipulated by this Tribunal.

3. Mr. Su. Srinivasan takes notice for the respondents.

4. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider the Annexure A3 representation of the applicant dt. 22.10.2019 in accordance**

with law and pass a reasoned and speaking order within a period of six months from the date of receipt of copy of this order.

5. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

25.11.2019

(P. Madhavan)
Member (J)